

Date of Order

Order NO. 101/95

18.5.95

Mr. J.K. Kaushik, counsel for the applicant.

Mr. Sunil Joshi, ~~brief~~ holder for

Mr. J.P. Joshi, counsel for the respondents.

The order dated 3.4.95 staying the operation of Annexure A/1 dated 9.2.95 will continue further till the matter is heard by an appropriate D.B.

put up for admission before an appropriate D.B. on 25.5.95.

N.K. Verma
(N.K. VERMA)
MEMBER (A)

25.5.95.

Mr. J.K. Kaushik - Counsel for the Applicant.

Miss Padmini Rathore - Brief holder for

Mr. J.P. Joshi - Counsel for the respondents.

Miss Rathore, learned counsel for the respondents states that the applicant has already applied for voluntary retirement from service with immediate effect. A notice for voluntary retirement has been accepted by the respondent No. 2, and the case for his retiral benefits is being processed in the office. Shri Kaushik, learned counsel for the applicant ~~has~~ is satisfied with the situation. Under the circumstances the O.A. as well as the interim order ~~stands~~ are ~~raised~~ infructuous. The O.A. is ~~therefore~~ dismissed.

(Rattan Prakash)
member (J)

N.K. Verma
(N. K. VERMA)
Member Adm.

Copy of order
sent to
to Refk

per vide
962/95
20/5/95
Hdt
20/5/95